

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5955
ANSWERED ON:26.04.2001
NATIONAL JUDICIAL PAY COMMISSION
SRIKANTA DATTA NARASIMHARAJA WADIYAR

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government have examined the recommendations of National Judicial Pay Commission;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to implement the recommendations;
- (d) whether District and Session Judges particularly the direct recruits have expressed their displeasure on the recommendations;
- (e) if so, whether they have submitted a fresh memorandum to enhance their pay scale and other allowances; and
- (f) if so, the details thereof and the action taken thereon?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SHIPPING (SHRI ARUN JAITLEY):

(a) to (c) The Report of First National Judicial Pay Commission (FNJPC) relating to judicial officers including their conditions of service, is primarily the concern of the State Governments/High Courts- The Commission has sent its recommendations to the Central Government, State Governments, UT Administrations and High Courts. The recommendations are under examination in so far as they relate to the Central Government, i.e. in regard to the Union territories only. The recommendations which relate to the State Governments are being examined by the State Governments.

(d) to (f) The All India Direct Recruits Higher Judicial Services Association (Regd.) submitted a representation in September, 2000. The Association have expressed their displeasure on the recommendations of FNJPC with regard to their pay scales, quota of direct recruitment, seniority, etc. However, the Commission had given ample opportunity to various associations to place their demands/grievances before the Commission, before finalising and submitting the report. The All India Direct Recruits Higher Judicial Services Association (Regd.) were also, inter-alia, given a personal hearing before the Commission on 12.1.1999.

As per the matter relating to judicial officers including their conditions of service is primarily the concern of the State Governments/High Courts, the recommendations of FNJPC are under examination by the Central Government in regard to the Union territories only. The Supreme Court is also monitoring the implementation of the Report of FNJPC in W.P. No. 1022/1989 - All India Judges Association vs. UOI.